

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH  
HYDERABAD**

**OA/021/1212/2018**

**Dated: 11/12/2018**

Between

K. Viswa Mohan,  
S/o. K. Kumara Swamy,  
Aged about 60 years,  
Occ: Retd. Sr.Tech.Sig.Maintainer, Group 'C',  
South Central Railway,  
Hyderabad Division,  
Secunderabad.  
R/o. B-3, Siva Sai Apts,  
Chandragiri Colony, Old Safilguda,  
Malkajgiri, R.R. District,  
Telangana State.

...      Applicant

AND

1. The Union of India rep. by  
The General Manager,  
South Central Railway,  
Rail Nilayam, III Floor,  
Secunderabad – 500 071.
2. The Chief Personnel Officer,  
Hyderabad Division,  
S.C. Railway,  
Rail Nilayam, 1<sup>st</sup> floor,  
Secunderabad – 500 071.
3. The Senior Divisional Personnel Officer,  
South Central Railway,  
Hyderabad Division, Ground Floor,  
Secunderabad – 500 071.

...      Respondents

Counsel for the Applicant      : Mr. A. Vishwanatha  
Counsel for the Respondents      : Mrs. A.P. Lakshmi, SC for Railways

***CORAM :***

***Hon'ble Mr. B.V. Sudhakar, Admn. Member***

***ORAL ORDER***

(Per Hon'ble Mr. B.V. Sudhakar, Admn. Member)

The OA is filed assailing non-payment of retirement gratuity of Rs.2,51,215/- to the applicant.

2. Brief facts of the case are that the applicant retired as Sr. Tech. Sig. Maintainer on 30.6.2018 from the respondents' organisation. The gratuity amount due to the applicant at the time of retirement was Rs.6,42,642/- but he was paid only Rs.3,91,427/- and the balance of Rs.2,51,215/- is yet to be paid to him. The applicant represented on 24.10.2018 but there is no response from the respondents and hence the OA.

3. The contentions of the applicant are that the basic pay of the applicant has been wrongly shown as Rs.46,200/- p.m instead of Rs.47,600/- p.m. This has caused major reduction of terminal benefits due to the applicant. The applicant has wife and unmarried children to be taken care of. The reduction in terminal benefits will derail the life of the applicant.

4. Heard the learned counsel and perused the documents placed on record. The learned counsel for the applicant has submitted that the respondents be directed to examine the grievance of the applicant and dispose

it of. The learned counsel for the respondents has submitted that the request of the applicant can be disposed of as requested.

5. On perusing the documents, it is seen in the pay bill of the applicant even for the month of May, 2018 the basic pay is shown as Rs.47,600/-. There could be possible error in noting the correct basic pay which needs to be checked. The difference in basic pay does markedly affect the retiral benefits. The applicant has also represented on 24.10.2018 to resolve his grievance. The matter pertains to gratuity and the applicant is praying for early relief since he is in dire straits. To an employee of the cadre of the applicant, a sum of Rs.2,51,215/- is a huge amount. Keeping this in view and the difference in basic pay pointed out by the applicant, the respondents are directed to consider the OA as a representation and dispose of the same within 30 days from the date of receipt of this order. Accordingly, the OA is disposed of, with a rider that if the applicant feels aggrieved consequent to disposal of his representation by the respondents, it is left open to him to file a fresh OA. No order as to costs.

**(B.V. SUDHAKAR)  
MEMBER (ADMN.)**

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